

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

228. IA/2665/2023 IN C.P. (IB)/1271(MB)2022

**IN THE MATTER OF**

Bank Of Maharashtra

VS

Deoraoji Vithobaji Doifode

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 06.02.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

Since it is already past 4:30 p.m., the Court time is over. Hence the case is adjourned to **18.03.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)

Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)